

**Central Administrative Tribunal
Principal Bench, New Delhi**

OA No. 1906/2013

New Delhi this the 26th day of October, 2017

Hon'ble Shri Uday Kumar Varma, Member (A)

Hari Chand, S/o Late Sh. Pyare Lal,
R/o C-2/F-6, Lodhi Colony,
New Delhi

- Applicant

(None)

Versus

Union of India through

1. The Secretary,
Ministry of Finance,
Dept. of Revenue,
North Block, New Delhi
2. The Drawing & Disbursing Authority,
Ministry of Finance, Deptt. of Revenue,
North Block, New Delhi
3. The Under Secretary,
Ministry of Finance, Deptt. of Revenue,
North Block, New Delhi - Respondents

(By Advocate: Mr. Rajnish Prasad)

ORDER (Oral)

Even after repeated calls, none appears on behalf of the applicant. Same was the situation on 18.08.2017 and 28.04.2017. Even on the last date of hearing, proxy counsel for the applicant sought permission to clarify whether the main counsel would continue to be the applicant's counsel or whether he is withdrawn

from the case. Given these facts, it appears that the applicant has lost interest in this case and, therefore, I have no option but to dismiss the OA in default for non-prosecution.

**(Uday Kumar Varma)
Member (A)**

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